

varieties of raw cotton under the categories No. 420 and No. 396 and disposal thereof is the responsibility of the Department of Agriculture of the Government of Madhya Pradesh under whose supervision this cotton is grown. It is understood from that Government that the pooling of these varieties was undertaken at 29 centres and 36,171 candies of H;420 and 2,570 candies of Buri 0394 raw cotton collected.

(c) The Madhya Pradesh Government had received a complaint but on investigations it was found to be false.

**Shri K. G. Deshmukh :** May I know whether the pooling of this type of cotton is the sole responsibility of the State Government or has the Central Government any control over it?

**Shri T. T. Krishnamachari :** I thought I made the position very clear—my statement is fairly categorical.

**Shri K. G. Deshmukh :** May I know whether the responsibility for fixing prices is a matter for the Central Government and, if so, may I know whether the Central Government has fixed greater price for this kind of pure cotton?

**Shri T. T. Krishnamachari :** The responsibility for the administration of details in this regard is that of the Department of Agriculture of the State Government. The responsibility for grading is that of the Ministry of Food and Agriculture and we only come in in regard to ultimate fixation of prices. So there is a graded responsibility spread out as between a number of authorities. But I am afraid I cannot agree to the responsibility being brought home unilaterally to the Ministry of Commerce and Industry in this matter.

**Dr. P. S. Deshmukh :** Is the Government aware that even these better varieties of cotton were sold sometimes at very low prices and what were the steps taken by Government to support adequate prices in this regard?

**Shri T. T. Krishnamachari :** We have agreed on certain floor prices. By and large as the hon. Member is aware the quality that is grown in Madhya Pradesh is supposed to be jharilla and the prices of other categories are related to it. The floor price of jharilla cotton is fixed at Rs. 550 and the other prices are related to it. If the price falls below Rs. 550 then the Government's responsibility is immediately invoked.

**Dr. P. S. Deshmukh :** Does the Government know that in spite of the

fact that Government tries to encourage these better varieties the cultivators who grew this cotton this year did not receive adequate support and assistance?

**Shri T. T. Krishnamachari :** I must confess that in Delhi we are not aware of the nuances of trade and the proclivities of cultivators to the extent the hon. Member is aware of, but generally I think the position is fairly satisfactory—and we have to depend upon what the Madhya Pradesh Government could do in this matter.

#### COMMUNITY DEVELOPMENT PROJECTS

**\*1688. Shri Krishna Chandra :** Will the Minister of Planning be pleased to state:

(a) whether there is any proposal to start forty or so urban-rural development areas under 50 million dollars agreement signed between India and U.S.A. in January 1952;

(b) whether any schemes have been finalised in this connection; and

(c) where these areas have been selected?

**The Minister of Finance (Shri C. D. Deshmukh) :** (a) and (c). Attention is invited to Articles 1 and 2 of Operational Agreement No. 8 on Community Development Programme, a copy of which was laid on the Table of the House in reply to Shri K. D. Malaviya's Starred Question No. 461 on 4th June, 1952.

(b) The work on the projects is expected to commence by 1st October, 1952, in time for the Rabi season.

**Shri Krishna Chandra :** May I know whether these Development areas are included in the scheme of community projects?

**Shri C. D. Deshmukh :** Yes, Sir.

#### WRITTEN ANSWERS TO QUESTIONS

##### REVISED SIX-YEAR PROGRAMME UNDER COLOMBO PLAN

**\*1668. Pandit Munishwar Datt Upadhyay :** (a) Will the Minister of Planning be pleased to state what is now finally the amount of expenditure involved in the revised six-year programme of India under the Colombo Plan?

(b) What was the amount originally fixed?

(c) What, if any, additional works have been included in the Plan?

(d) What is the amount set apart for Community Projects?